

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.210 - **CP(IB)/238(AHM)2022**

**With**

ITEM No.211 - **IA/6(AHM)2024**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Yes Bank Limited

.....**Applicant**

V/s

Sandeep Vedant

.....**Respondent**

(Personal Guarantors)

**Order delivered on: 23/02/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Ms. Uditia Miyan, Adv.

For the RP

: Ms. Aditi Sharma, Adv.

RP

: Mr. Prakul Thadi

For the Respondent

: Mr. Tirth Nayak, Adv.

**ORDER**

**CP(IB)/238(AHM)2022**

Heard Ld. Counsel for the Resolution Professional and Resolution Professional in person. Heard Ld. Counsel for the applicant and respondent. Parties are directed to file written submission before 26.02.2024.

List for further consideration on 27.02.2024.

**IA/6(AHM)2024**

Heard Ld. Counsel for the Resolution Professional and respondent. Ld. Counsel for the respondent undertakes to file reply today itself. Parties are directed to file written submission before 26.02.2024.

List for further consideration on 27.02.2024.

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**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**